

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
STARRED QUESTION NO. 359  
TO BE ANSWERED ON THE 9<sup>TH</sup> DECEMBER, 2016  
IRREGULARITIES IN DCI**

**\*359. SHRI C.N. JAYADEVAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken note of irregularities/corruption reported in the Dental Council of India (DCI) and if so, the details thereof;

(b) whether the Government has received representations from various quarters in this regard and have demanded the Government's intervention to supercede the council; and

(c) if so, the details thereof along with the reaction of the Government thereto?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c) The Dental Council of India (DCI) was constituted under the Dentists Act, 1948 to provide and maintain standards of dental education in the country and regulate the profession of dentistry. Certain complaints /representations were received in the Ministry regarding illegal membership in DCI. The Central Government, with a view to maintain record of membership in DCI and to avoid any arbitrary decision of DCI with regard to acceptance of membership of individuals, issued an order dated 19.5.2015 and subsequent clarification dated 09.6.2015 that the Central Government shall notify all members of DCI elected /nominated on or after 19.5.2015.